

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).1314/2008

(From the judgement and order dated 06/03/2007 in FMA No. 74/2004
of The HIGH COURT OF CALCUTTA)

UNION OF INDIA & ORS. Petitioner(s)

VERSUS

MANAB KUMAR GUHA Respondent(s)

(With appln(s) for permission to file additional documents and
prayer for interim relief and office report)

Date: 10/12/2010 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE HARJIT SINGH BEDI
HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s) Mr. Vivek K.Tankha,ASG.
Mr. Naresh Kaushik,Adv.
Ms. Sadhna Sandhu,Adv.
Mr. Pratul Shandilya,Adv.
Mr. Sumeer Sodhi,Adv.
Mr. Vaibhav Srivastava,Adv.
Mr. D.Kumanan,Adv.
Mr. B. Krishna Prasad,Adv.

For Respondent(s) Ms. Asha Jain Madan,Adv.
Mr. Mukesh Jain,Adv.

UPON hearing counsel the Court made the following
O R D E R

Adjourned.

[SUMAN WADHWA]
COURT MASTER

[VINOD KULVI]
COURT MASTER